

(a) the steps taken to stop the misuse of Government vehicles in various departments under his ministry;

(b) whether any rules have been framed in this regard;

(c) whether the existing rules are considered adequate to stop the misuse of Government Vehicles; and

(d) if not, what further remedial measures are proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) and (b). Rules regulating the use of staff cars already exist. These Rules specify as to which journeys shall be regarded as having been performed on duty, maintenance of Log Books etc. Also, instructions issued by the Ministry of Finance from time to time are suitably adopted.

(c) Yes, Sir.

(d) Does not arise.

#### Supply of Ethylene Oxide by I.P.C.L.

2026. SHRI HARIN PATHAK: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Indian Petro Chemicals Corporation Limited has reduced the quota of Ethylene Oxide to their existing industrial clients and if so, the details thereof and the reasons therefor;

(b) whether any guidelines have been issued to the IPCL for supplying Ethylene

Oxide to various industries and if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) to (c). Indian Petrochemicals Corporation Limited (IPCL) have not reduced the allocated quota of ethylene Oxide to their customers. However, when the product availability is lower than the total commitments, then proportionate cuts are imposed on a uniform basis. No specific guidelines to IPCL are considered necessary.

[*Translation*]

#### Construction and Conversion of Rail Lines in Uttar Pradesh

2027. SHRI KALPNATH SONKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to construct new rail lines and convert the metre gauge rail lines into broad gauge during the Eighth Plan in Uttar Pradesh;

(b) if so, the details thereof; and

(c) the length of rail lines likely to be constructed as well as converted?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) to (c). Following new lines and gauge conversions in U.P. have been approved earlier and work on the same would be continued during 8th Plan.

#### *New lines*

		<i>Length</i>	<i>Cost Rs. in Crore</i>
1	2	3	4
1.	Rampur-New Haldwani (with gauge conversion of Lalkua-Kathgodam)	87 Km	56.00

1	2	3	4
2.	Bagaha-Chhitauni	27 Km (14 km in U.P.)	154.65
3.	Mathura-Alwar	120 Km (30 Km in U.P.)	69.43
4.	Guna-Etawah	348 Km (28 Km in U.P.)	248.00
<i>Gauge Conversion (MG to BG)</i>			
1.	Kashipur-Lalkua	72 Km	15.00
2.	Chhapra-Aunrihar	171 Km (153 Km in U.P.)	85.13

[English]

**Manufacture of Brake Vans**

2028. SHRIDHARMANNA MONDAYY SADUL: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any shortage of brake vans in the Railways;

(b) if so, the details thereof;

(c) whether Government propose to manufacture more new brake vans; and

(d) if so, the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) There is no overall shortage of brake vans.

(b) Does not arise.

(c) and (d). The production programme

of wagons for 1990-91 and 1991-92 includes the manufacture of new B.G. brake vans as per details given below:

Year	No.
1990-91	280
1991-92	170

**Regularisation of Casual Workers of Instrumentation Ltd., Kota**

2029. SHRI A.K. ROY: Will the Ministry of INDUSTRY be pleased to refer to the reply given on 8 May, 1990 to USQ No. 7954 regarding regularisation of casual workers of Instrumentation Ltd., Kota at Bokaro and state:

(a) the reasons for keeping workers temporary for more than 10 years;

(b) whether it does not violate the labour laws;